

Central Administrative Tribunal, Principal Bench

Original Application No. 788 of 1999

M. A. No. 661/2000

New Delhi, this the 31st day of August, 2000

Hon'ble Mr. Kuldip Singh, Member (J)

Hon'ble Mr. S. A. T. Rizvi, Member (A)

1. Mr. Kishan Gupta
S/o late Shri H. R. Gupta
c/o D. D. Bata, A-Q Aruna Park
Sanjay Gandhi Market,
Sakarapur, New Delhi-12
2. Mr. Dhupendra Singh
S/o Shri Sher Singh
c/o Shri Sher Singh Chauhan
D-I-2 Area, Sector-4
Baba Kharak Singh Marg
New Delhi-1
3. Mr. Dhan Singh,
S/o late Shri Pitar Singh
1118, Pushp Vihar,
Sector-3, New Delhi
4. Ms. Sandhya Ghosh
w/o late Shri Santosh Kumar Ghosh
House No. 100-A,
E-Block, Gali No. 13
Shastri Park, Delhi-53
5. Sanjay Kumar Nathani
s/o Shri B. M. Nathani
76/10, Sector-I,
Pushpavihar,
New Delhi-17

- Applicants

(By Advocate: Shri M. P. Raju)

Versus

1. Union of India
through the Secretary,
Ministry of Information & Broadcasting
Shastri Bhawan, New Delhi-1.
2. The Director
Song & Drama Division
Ministry of Information & Broadcasting,
Suchna Bhawan, 10th-11th floor,
CGO Complex, Lodhi Road,
New Delhi-3
3. The Deputy Director
Song & Drama Division
Ministry of Information & Broadcasting,
Suchna Bhawan, 10th-11th floor,
CGO Complex, Lodhi Road,
New Delhi-3

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4. The Deputy Director(SH)
Song & Drama Division
Ministry of Information & Broadcasting,
15/16, Subhash Marg
Daryaganj, New Delhi-2 - Respondents

(By Advocate - Shri R.P. Aggarwal)

O R D E R(ORAL)

By Hon'ble Mr. Kuldip Singh, Member(J)

The applicants in this O.A., who are working as casual artists, are seeking regularisation

2. Shri M.P. Raju, counsel for the applicants submits that earlier the colleagues of the applicants had filed an OA bearing No. 1115/97 which was disposed of vide order dated 5.6.98 directing the respondents to frame a Scheme to regularise the persons like the applicants. He submits that benefit given to applicants in that O.A. (1115/97) should also be extended to the applicants in the present O.A..

3. Shri R.P. Aggarwal, counsel for the respondents submits that benefits given to applicants in OA 1115/97 referred to by the applicants' counsel, cannot be extended to the applicants in the present O.A. as the order of the Tribunal in OA 1115/97 is under challenge before the Hon'ble High Court and final order has not yet been passed.

4. After hearing the learned counsel for the parties and going through the records, we are of the view that applicants in the present case are similarly placed like the applicants in OA 1115/97 and, therefore, they are also entitled to the benefits as available to the

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applicants in OA 1115/97. We order accordingly. However, the applicants in the present OA will be entitled to the benefits given to the applicants in OA 1115/97, subject to the outcome of the Writ Petition pending before the Hon'ble High Court.

5. OA stands disposed of with the above directions. No costs.

(S.A.T. Rizvi)
Member(A)

(Kuldip Singh)
Member(J)

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